

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 135/19
PS: Khyala
U/s 21/25 NDPS Act
State Vs. Geoffrey Boateng**

25.09.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. J.S Kushwaha, counsel for the applicant.

By this order, I shall decide the present bail application moved on behalf of accused/applicant Geoffrey Boateng. Facts as stated in the application are as follows:-

It is submitted that the applicant was arrested on 21.04.2019 and since then he is in JC. As per the prosecution story, on receipt of secret information by ASI, accused was apprehended on 21.04.2019 and 320 gm heroin was recovered. It is further submitted that the applicant was roped in this false case by police being African who does not know Hindi. That the applicant is not a previous convict and in fact he was lifted from his residence. That at the time of arrest, applicant was not given proper notice u/s 50 NDPS Act. The applicant undertakes to abide by the terms and conditions which may be imposed by the court while granting bail. It is therefore, prayed that the applicant may kindly be admitted to bail.

Ld. Additional PP for the State has opposed the application on following grounds:-

1. That the contraband substance recovered from the possession of applicant was got tested at FSL Rohini and result of the same was found positive.
2. That High Commission of Ghana reported that 'the High Commission do not have details of passport and VISA of the applicant/accused and unable to verify his identity.' This shows that applicant has entered in India fraudulently.

3. That the recovered contraband substance was more than 250 grams which is a commercial quantity.

4. He is not having permanent address in Delhi/India.

5. He is not having valid VISA for staying in India.

6. He may influence the witnesses of this case.

7. He will again indulge in this crime, if released on bail.

I have heard arguments from both the sides.

The court is inclined to agree with submissions of Ld. Additional PP. Applicant was arrested with commercial quantity of contraband. Furthermore, applicant did not have valid VISA which makes him a flight risk. Applicant does not have any permanent residential address in Delhi and is not even a citizen of India. Applicant has extended his stay in India without valid VISA. There is a strong possibility that if the applicant is granted bail, he may jump bail and indulge in the same nature of crime. Therefore, keeping in view the reasons mentioned above, the application is **rejected**.

Copy of this order be sent to counsel for applicant, to the concerned SHO and concerned Jail Superintendent on their e-mail IDs and through proper channel.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/25.09.2020

State Vs. Arjun
FIR No. 661/18
PS Nihal Vihar
U/s 302/34 IPC

25.09.2020

Matter taken up through videoconferencing.

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.
Mr. Avadhesh Sharma, counsel for applicant through videoconferencing.

By this order, I shall dispose of the present application requesting for release of vehicle No. DL-8 SBQ – 7168 on behalf of applicant Rajender. Facts as stated in the bail application are as follows :

Ld. Addl. PP has submitted that as per reply of MHC(M) forwarded by the concerned SHO, the vehicle (motorcycle) No. DL-8 SBQ – 7168 is not entered and deposited in the Register No. 19 and the *malkhana*.

Keeping in view the report of MHC(M), duly forwarded by the SHO, the present application is disposed of as dismissed as no such vehicle is in the custody of police that may be released to the applicant.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District/THC/Delhi
25.09.2020

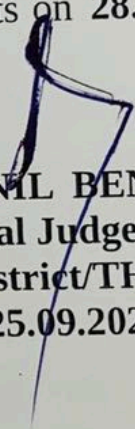
State Vs. Sumit Sharma @ Kala
FIR No. 152/20
PS Nangloi
U/s 323/341/308/506/34 IPC

25.09.2020

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.
Shri Bheeshm Dutt, Ld. LAC for applicant.
SI Rohit Kumar on behalf of IO SI Naresh Kumar.

Reply to bail application filed.

At request of Ld. LAC, re-list the matter for arguments on **28.09.2020**.


(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District/THC/Delhi
25.09.2020


State Vs. Salman @ Sonu
FIR No. 605/20
PS Nihal Vihar
U/s 379/411 IPC

25.09.2020

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.
Shri R.R Jha, Ld. LAC for applicant.
IO ASI Padam Singh in person.

Reply to bail application not received. Issue court notice to IO to file reply positively on next date of hearing.

At request of LAC, re-list the matter for arguments on **28.09.2020**.


(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District/THC/Delhi
25.09.2020


State Vs. Kishore Kumar @ Ganesh
FIR No. 237/20
PS Anand Parbat
U/s 354(A)/509 IPC & 12 POCSO Act

25.09.2020

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.
Proxy counsel Shri Sarik Saifi (Enrl. No. 7099/18, M. No. 9971991873)
for main counsel Shri Vikas Sharma, counsel for applicant.
IO SI Sadhna alongwith prosecutrix.

Proxy counsel seeks an adjournment on the ground of non-availability of main counsel due to illness. Proxy counsel is directed to inform the IO in advance on the next date of hearing if the main counsel is able to come or not.

At request of proxy counsel, re-list the matter on **26.09.2020**.


(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District/THC/Delhi
25.09.2020

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 316/20
PS: Mundka
U/s 376/506/34 IPC
State Vs. Yogesh Sehrawat**

25.09.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. Vaibhav Arora (Enrol. No. D-3134/2017, mob. 9312733222) proxy
for Mr. Ranvir Vats, counsel for the applicant.

Proxy counsel seeks an adjournment on the ground that they have not received the copy of chargesheet till date, therefore, the main counsel is not able to address arguments. Proxy counsel also requests for physical hearing. Heard. Allowed.

On request, put up for arguments on **26.09.2020**.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/25.09.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 485/20
PS: Hari Nagar
U/s 392/34 IPC
State Vs. Mukesh Kumar**

25.09.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. M.L Ram counsel for the applicant.

Report not received.

Issue notice to IO to file report, returnable for **28.09.2020**.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/25.09.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 485/20
PS: Hari Nagar
U/s 392/34 IPC
State Vs. Sunny**

25.09.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. M.L Ram counsel for the applicant.

Report not received.

Issue notice to IO to file report, returnable for **28.09.2020**.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/25.09.2020**

IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI

FIR No. 299/2020
PS: Hari Nagar
U/s 307/341/188/269/34 IPC
& 25/27 Arms Act & 3 of Epidemic Act
State Vs. Bhuri @ Rohit

25.09.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Ms. Shriya Maini, counsel for applicant through VC.

By this order, I shall decide the present bail application moved on behalf of accused/applicant Bhuri @ Rohit. Facts as stated in the application are as follows:-

It is submitted that applicant has been falsely implicated in the present FIR. It is submitted that the case of prosecution is that on 23.04.2020 the complainant Satpal was allegedly returning to his home on foot at about 10 to 10.30 pm in the night when five persons i.e. four accused persons and one juvenile in conflict with law accosted him. Applicant is Bhuri who is in JC since 26.04.2020. It is submitted that one of the co-accused Govinda has already been granted regular bail by Ld. ASJ on 19.09.2020 (Bail order is annexed). It is submitted that as per case of prosecution, the complainant was accosted by five accused persons and was stabbed in his stomach by knife by accused Dharmender. As per own submission of complainant, accused Jawed (JCL) also held knife in his hand and punched the face of complainant with his other hand. Complainant was taken to DDU hospital and present FIR was registered. Arrest memo reveals that present applicant was suddenly arrested by police on 26.04.2020 at 6.00 pm, three days after the alleged occurrence in the presence of his own mother Bobby and other family relatives. It is submitted that applicant has spent over 150 days in JC. No police custody remand of present applicant was ever sought. Chargesheet has already been submitted over two and half months ago. No further investigation is required to be conducted. Even as per the MLC, nature of injury is revealed as simple and not life threatening. It is submitted that applicant is innocent and has been falsely implicated in the present case. It is further submitted that even as per allegations in the FIR and statement of alleged public witness

recorded under Section 161 Cr.P.C, no particular role has been assigned or attributed to the present applicant during commission of the entire offence except for the fact that which has been alleged that present applicant was one of the co-accused who held the complainant. It is further submitted that even as per the case of the prosecution itself, there are contradictory submissions of the complainant as well as the public witness cited by the police regarding role of present applicant. It is submitted that Section 307 IPC has been mechanically invoked simply because there are allegations of one of the co-accused stabbing the complainant in his stomach whereas the MLC clearly states that the nature of injury is simple and not life threatening. It is therefore prayed that present applicant be released on bail as even Section 25 and 27 of Arms Act have not been invoked against the present applicant.

Ld. Additional PP for the State has opposed the application in view of reply submitted by the IO. Ld. APP has submitted that applicant was actively involved in the commission of present offence and Section 34 IPC has been invoked which makes the present applicant culpable for all the offence invoked in the chargesheet. Ld. APP has also submitted that if the applicant is granted bail, there is strong possibility that applicant may jump bail and try to threaten the prosecution witnesses.

I have heard arguments from both the sides. In this case, the court is inclined to agree with submissions of Ld. Counsel for the applicant. No particular role has been assigned to the applicant at the time of commission of the offence except for the fact that there are allegations that applicant held back the complainant but statement of another public witness which was read over by counsel for applicant during VC hearing shows that the said public witness has alleged that the present applicant had surrounded the complainant at the time of commission of offence. It appears that at this stage, there are two contradictory statements by two public witnesses regarding role of the present

applicant. No recovery has been effected from the present applicant. No specific role regarding commission of offence has been assigned to the present applicant except for holding back of the complainant at the time of commission of crime. One co-accused Govinda has already been granted regular bail by the court of Ld. ASJ. Chargesheet has already been filed and applicant has spent over 150 days in judicial custody. During present pandemic situation, there is no telling as to when the normal court functioning would resume. Under the circumstances, it appears that trial is likely to take a long time and it would be unjust to commit the accused/applicant to further judicial custody. Keeping in view the specific allegations against the applicant and on the ground of parity with co-accused Govinda, therefore, keeping in view the abovementioned discussions and observations, present applicant is granted bail subject to furnishing bail bond of Rs.25,000/- with one surety of like amount to the satisfaction of Duty MM / MM concerned. He is directed not to contact, threaten or influence the complainant or the witness in any manner and is directed to attend court on each and every date of hearing without any excuse and without any fail.

Copy of this order be sent to counsel for applicant, to the concerned SHO and concerned Jail Superintendent on their e-mail IDs and through proper channel.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/25.09.2020

IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI

FIR No. 114/19
PS: Mundka
U/s 420/406 IPC
State Vs. Lalit Kumar Sharma

25.09.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. Vikram Jit Saini counsel for the applicant.

By this order, I shall decide the present application moved requesting for modification of order dated 28.09.2019 passed by Ld. ASJ for extension of time in depositing Rs.1,38,800/- on anticipatory bail application no. 3436/19 on behalf of accused Lalit Sharma S/o Sh. Om Prakash Sharma R/o 519/9, Moonga Nagar, Karawal Nagar Road, Delhi. Facts as stated in the application are as follows:-

It is submitted that the applicant had moved an application requesting for anticipatory bail. Ld. ASJ vide order dated 28.09.2019 admitted the applicant to anticipatory bail subject to deposit of 50% of the amount of Rs.5,55,061/- and 50% thereof, out of which 25% was to be deposited before Ld. Trial Court within a period of 2 weeks and remaining 25% was ordered to be deposited within four months of the bail. It is submitted that certain other conditions were imposed as per order dated 28.09.2019. Applicant complied with first part of the order by depositing Rs.1,38,800/- before the Court on 21.10.2019 through Demand Draft no. 484750 for Rs.1,38,800/- drawn on Allahabad Bank in favour of the complainant. It is further submitted that applicant was required to deposit further balance amount of Rs.1,38,800/- till 27.01.2020 but due to financial constrain, the applicant could not deposit the balance amount in terms of order dated 28.09.2019. Applicant could not

deposit the amount because of Delhi riots in trans Yamuna Area where accused is residing and because of the Covid-19 situation which is persistent since last six months. Many businesses have sustained losses and further three months time is requested for depositing further 25% i.e. Rs.1,38,800 in compliance of order dated 28.09.2019. It is submitted that applicant is desirous of depositing the said amount but requests for further extension of three months. It is submitted that non deposition of the entire ordered amount was neither intentional nor deliberate but due to circumstances mentioned above.

Ld. Additional PP for the State has opposed the application in view of reply submitted by the IO. It is submitted that despite the Ld. ASJ granting anticipatory bail subject to the deposit of 50%, the applicant has flouted the said order and is taking non tenable excuses for non compliance. Ld. APP has further submitted that applicant does not intend to pay the said amount and is taking the court for a ride. It is submitted that present application should not be allowed as applicant has already flouted the order of Ld. ASJ dated 28.09.2019.

I have heard arguments from both the sides. In this case, the court is inclined to agree with submissions of counsel for applicant. Applicant has already deposited 25% of total alleged cheated amount. It is submitted on behalf of applicant that he could not deposit rest of the 25% because of Delhi riots in the area and covid-19 situation because of which many businesses have sustained losses. The factum of the riots in the trans Yamuna area and heavy business loss because of lockdown in covid pandemic are known to all. It cannot be presumed without evidence that the applicant did not have intention to deposit the balance 25% of the total amount in compliance of orders of Ld. ASJ. Therefore, keeping in view the

reasons mentioned by the applicant for non deposit of 25% of amount and the fact that applicant has already deposited the balance 25% amount in compliance of order of Ld. ASJ, taking a liberal view, one more opportunity is granted to the applicant to deposit the said amount but within the next six weeks. If the applicant deposits the balance 25% amount as ordered by Ld. ASJ, the applicant shall enjoy the protection granted by Ld. ASJ vide order dated 28.09.2019 failing which IO is at liberty to proceed in lawful manner as required by law. Rest of the terms and conditions imposed by Ld. ASJ vide order dated 28.09.2019 shall remain the same.

Copy of this order be given to counsel for applicant by approved channel, if so prayed.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/25.09.2020

State Vs. Emmanuel Job
FIR No. 695/19
PS Rajouri Garden
U/s 21 NDPS Act

25.09.2020

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.
Shri J.S Kushwaha, counsel for applicant/accused.

By this order, I shall decide the regular bail application filed on behalf of applicant Emmanuel Job. Facts as stated in the bail application are as follows :

It is submitted that applicant is a foreign national and has been falsely implicated in the present case. It is submitted that alleged recovery is of 65 grams of heroin and the same has been planted upon the applicant. It is submitted that applicant is not a previous convict and was not given proper notice U/s 50 of NDPS Act. It is, therefore, prayed that applicant may be released on bail till the disposal of the case.

Learned Addl. PP has strongly opposed the bail application in view of reply filed by the IO. It is submitted that applicant was actively apprehended carrying 65 grams of heroin. It is submitted that the compliance U/s 50 of NDPS Act was done as per procedure and there was no defect. The bail is opposed on the following grounds:

- i. That applicant may evade trial as he is foreign national;
- ii. That applicant is not having any permanent address in Delhi or India;
- iii. That applicant was involved in this crime;
- iv. That applicant may flee away to his own country.

Contd...

State Vs. Emmanuel Job
FIR No. 695/19
PS Rajouri Garden
U/s 21 NDPS Act

25.09.2020

I have heard arguments from both the sides.

In this case, the court is inclined to agree with the submissions of Learned Addl. PP. Applicant does not seem to have permanent residence in Delhi or India. Applicant is stated to be a foreign national, therefore, there is a high probability that if bail is granted, the applicant may jump bail and run away from the process of the law, thereby delaying the trial. Therefore, in view of the above discussions and observations, the present application is rejected.

The application stands disposed of accordingly.

Copy of this order be given to counsel for applicant if requested by approved means. Copy of this order be also sent to IO/SHO, Ld. Addl. PP and Jail Superintendent concerned on their e-mail IDs if provided and found to be correct, through proper channels.

(SUNIL BENIWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
25.09.2020^{VP}

State Vs. Pankaj Sharma
FIR No. 137/17
PS Khyala
U/s 302/452/397/201/411/34 IPC

25.09.2020

Present: Shri Parvesh Kumar Ranga, Ld. Addl. Public Prosecutor for State.
Shri Sumit Gaba, counsel for applicant/accused.

This is an application requesting for extension of interim bail of applicant/accused Pankaj Sharma.

In view of order of Hon'ble High Court of Delhi in *Civil Writ Petition No. 3037/2020*, interim bail of applicant is extended till **31.10.2020** on the same terms and conditions. The application stands disposed of accordingly.

Copy of this order be sent to counsel for applicant, to IO/SHO, Ld. Additional Public Prosecutor and the Jail Superintendent on their email IDs if provided and found to be correct through proper channels.

(SUNIL BENIWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
25.09.2020^{VP}

State Vs. Arjun
FIR No. 661/18
PS Nihal Vihar
U/s 302/34 IPC

25.09.2020

Matter taken up through videoconferencing.

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.
Mr. Avadhesh Sharma, counsel for applicant through videoconferencing.

By this order, I shall dispose of the present application requesting for release of vehicle No. DL-8 SBQ – 7168 on behalf of applicant Rajender. Facts as stated in the bail application are as follows :

That the applicant is father of accused namely Arjun, who is on bail granted by Ld. Sessions Judge, THC. That the present case is pending trial before this court. That at the time of arrest of accused, the abovesaid vehicle has been retained by the Crime Branch during the arrest of accused namely Arjun. That the owner of the above-mentioned vehicle is Rajender Prasad and the applicant wants to take possession of the said vehicle which is under the custody of abovesaid PS. It is, therefore, prayed that the above-mentioned vehicle be released to the applicant.

Ld. Addl. PP has submitted that as per reply of MHC(M) forwarded by the concerned SHO, the vehicle (motorcycle) No. DL-8 SBQ – 7168 is not entered and deposited in the Register No. 19 and the *malkhana*.

Keeping in view the report of MHC(M), duly forwarded by the SHO, the present application is disposed of as dismissed as no such vehicle is in the custody of police that may be released to the applicant.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District/THC/Delhi
25.09.2020

IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI

FIR No. 390/18
PS: Hari Nagar
U/s 302/201/120-B/34 IPC &
25/54/59 Arms Act
State Vs. Pradeep Sharma

25.09.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. R.K Giri counsel for the applicant.

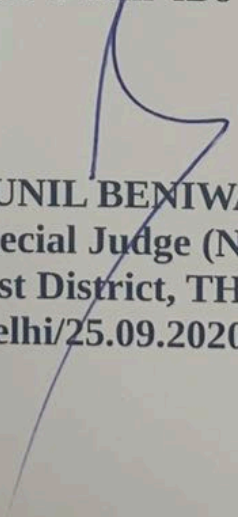
By this order, I shall decide the present application for grant of interim bail for a period of 45 days moved on behalf of accused/applicant Pradeep Sharma. Facts as stated in the application are as follows:-

It is submitted that the applicant is innocent and has been falsely implicated. It is also submitted that there is no legal evidence in this case against the applicant. It is submitted that applicant is in JC since 06.09.2018. That the present application has been filed under the guidelines of Hon'ble High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 as the applicant fixed the said criteria. Accordingly, reply was called from the IO and certificate of conduct was sought from the Jail Superintendent. There is no other involvement of the present applicant except this case and as per the report of Jail Superintendent, the conduct of applicant is found to be satisfactory and no punishment ticket was issued against him. Even otherwise, Ld. Additional PP for the State has submitted that most of the evidence against the present applicant appears to be only disclosure statements of the co-accused persons and at this stage keeping in view the suggestions and recommendations of Hon'ble High Powered Committee of Hon'ble High Court, applicant may be considered for grant of bail as prayed for.

After hearing arguments, this court is convinced that the applicant may be granted bail under the recommendations and suggestions of Hon'ble High Powered Committee as the applicant fits the criteria. Therefore, applicant is granted interim bail for a period of 45 days from the date of release, subject to the following terms and conditions:-

1. that the applicant shall furnish bail bond in the sum of Rs.25,000/- with one surety to the satisfaction of concerned Ilaka Magistrate/Duty MM/CMM.
2. that the applicant shall not threaten, intimidate or contact any of the prosecution witness.
3. That the applicant shall surrender himself before the concerned jail authorities in the pre-noon session after expiry of said period of 45 days from the date of his release.

Copy of this order be sent to counsel for applicant, to the concerned SHO and concerned Jail Superintendent on their e-mail IDs and through proper channel.


(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/25.09.2020

IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI

FIR No. 407/18
PS: Nangloi
U/s 20 (b) (ii) B NDPS Act
State Vs. Monu

25.09.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. Abhijeet Bhagat, counsel for the applicant.

By this order, I shall decide the present application for interim cum regular bail moved on behalf of accused/applicant Monu. Facts as stated in the application are as follows:-

That the accused was arrested by the police of PS Nangloi and is in JC since 24.10.2018. That the police of PS Nangloi registered a false and fictitious case and has implicated the applicant with connivance of the complainant. That the accused is innocent and has nothing to do with the commission of offence. That nothing incriminating has been recovered from the possession of accused or at his instance. Accused undertakes to join the investigation and abide by any condition imposed by the court, if released on bail. It is therefore, prayed that the accused be released on interim cum regular bail.

Ld. Additional PP for the State has opposed the present application in view of reply and previous involvement report of applicant filed by the IO. It is submitted that applicant was caught with an intermediate quantity of contraband. It is submitted that applicant is involved in six other criminal cases and if the applicant is granted bail, there is strong possibility that applicant/accused may jump bail and indulge in the same crime again.

I have heard arguments from both the sides.

In this case, I am inclined to agree with the submissions of Ld. APP. As per previous involvement report, accused is found involved in six criminal cases and this is the 7th case. There is every possibility that applicant may jump bail, try and threaten or even harm the prosecution witnesses and may indulge in more offences, if granted bail. In view of the abovementioned discussions, the present application is rejected.

Copy of this order be sent to counsel for applicant, to the concerned SHO and concerned Jail Superintendent on their e-mail IDs and through proper channel.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/25.09.2020

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 135/19
PS: Khyala
U/s 21/25 NDPS Act
State Vs. Geoffrey Boateng**

25.09.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. J.S Kushwaha, counsel for the applicant.

By this order, I shall decide the present bail application moved on behalf of accused/applicant Geoffrey Boateng. Facts as stated in the application are as follows:-

It is submitted that the applicant was arrested on 21.04.2019 and since then he is in JC. As per the prosecution story, on receipt of secret information by ASI, accused was apprehended on 21.04.2019 and 320 gm heroin was recovered. It is further submitted that the applicant was roped in this false case by police being African who does not know Hindi. That the applicant is not a previous convict and in fact he was lifted from his residence. That at the time of arrest, applicant was not given proper notice u/s 50 NDPS Act. The applicant undertakes to abide by the terms and conditions which may be imposed by the court while granting bail. It is therefore, prayed that the applicant may kindly be admitted to bail.

Ld. Additional PP for the State has opposed the application on following grounds:-

1. That the contraband substance recovered from the possession of applicant was got tested at FSL Rohini and result of the same was found positive.
2. That High Commission of Ghana reported that 'the High Commission do not have details of passport and VISA of the applicant/accused and unable to verify his identity.' This shows that applicant has entered in India fraudulently.

3. That the recovered contraband substance was more than 250 grams which is a commercial quantity.

4. He is not having permanent address in Delhi/India.

5. He is not having valid VISA for staying in India.

6. He may influence the witnesses of this case.

7. He will again indulge in this crime, if released on bail.

I have heard arguments from both the sides.

The court is inclined to agree with submissions of Ld. Additional PP. Applicant was arrested with commercial quantity of contraband. Furthermore, applicant did not have valid VISA which makes him a flight risk. Applicant does not have any permanent residential address in Delhi and is not even a citizen of India. Applicant has extended his stay in India without valid VISA. There is a strong possibility that if the applicant is granted bail, he may jump bail and indulge in the same nature of crime. Therefore, keeping in view the reasons mentioned above, the application is **rejected**.

Copy of this order be sent to counsel for applicant, to the concerned SHO and concerned Jail Superintendent on their e-mail IDs and through proper channel.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/25.09.2020

State Vs. Arjun
FIR No. 661/18
PS Nihal Vihar
U/s 302/34 IPC

25.09.2020

Matter taken up through videoconferencing.

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.
Mr. Avadhesh Sharma, counsel for applicant through videoconferencing.

By this order, I shall dispose of the present application requesting for release of vehicle No. DL-8 SBQ – 7168 on behalf of applicant Rajender. Facts as stated in the bail application are as follows :

Ld. Addl. PP has submitted that as per reply of MHC(M) forwarded by the concerned SHO, the vehicle (motorcycle) No. DL-8 SBQ – 7168 is not entered and deposited in the Register No. 19 and the *malkhana*.

Keeping in view the report of MHC(M), duly forwarded by the SHO, the present application is disposed of as dismissed as no such vehicle is in the custody of police that may be released to the applicant.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District/THC/Delhi
25.09.2020

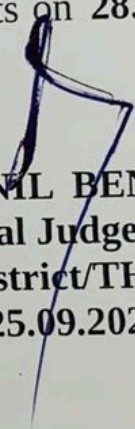
State Vs. Sumit Sharma @ Kala
FIR No. 152/20
PS Nangloi
U/s 323/341/308/506/34 IPC

25.09.2020

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.
Shri Bheeshm Dutt, Ld. LAC for applicant.
SI Rohit Kumar on behalf of IO SI Naresh Kumar.

Reply to bail application filed.

At request of Ld. LAC, re-list the matter for arguments on **28.09.2020**.


(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District/THC/Delhi
25.09.2020


State Vs. Salman @ Sonu
FIR No. 605/20
PS Nihal Vihar
U/s 379/411 IPC

25.09.2020

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.
Shri R.R Jha, Ld. LAC for applicant.
IO ASI Padam Singh in person.

Reply to bail application not received. Issue court notice to IO to file reply positively on next date of hearing.

At request of LAC, re-list the matter for arguments on **28.09.2020**.


(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District/THC/Delhi
25.09.2020


State Vs. Kishore Kumar @ Ganesh
FIR No. 237/20
PS Anand Parbat
U/s 354(A)/509 IPC & 12 POCSO Act

25.09.2020

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.
Proxy counsel Shri Sarik Saifi (Enrl. No. 7099/18, M. No. 9971991873)
for main counsel Shri Vikas Sharma, counsel for applicant.
IO SI Sadhna alongwith prosecutrix.

Proxy counsel seeks an adjournment on the ground of non-availability of main counsel due to illness. Proxy counsel is directed to inform the IO in advance on the next date of hearing if the main counsel is able to come or not.

At request of proxy counsel, re-list the matter on **26.09.2020**.


(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District/THC/Delhi
25.09.2020

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 316/20
PS: Mundka
U/s 376/506/34 IPC
State Vs. Yogesh Sehrawat**

25.09.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. Vaibhav Arora (Enrol. No. D-3134/2017, mob. 9312733222) proxy
for Mr. Ranvir Vats, counsel for the applicant.

Proxy counsel seeks an adjournment on the ground that they have not received the copy of chargesheet till date, therefore, the main counsel is not able to address arguments. Proxy counsel also requests for physical hearing. Heard. Allowed.

On request, put up for arguments on **26.09.2020**.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/25.09.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 485/20
PS: Hari Nagar
U/s 392/34 IPC
State Vs. Mukesh Kumar**

25.09.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. M.L Ram counsel for the applicant.

Report not received.

Issue notice to IO to file report, returnable for **28.09.2020**.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/25.09.2020**

**IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI**

**FIR No. 485/20
PS: Hari Nagar
U/s 392/34 IPC
State Vs. Sunny**

25.09.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. M.L Ram counsel for the applicant.

Report not received.

Issue notice to IO to file report, returnable for **28.09.2020**.

**(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/25.09.2020**

IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI

FIR No. 299/2020
PS: Hari Nagar
U/s 307/341/188/269/34 IPC
& 25/27 Arms Act & 3 of Epidemic Act
State Vs. Bhuri @ Rohit

25.09.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Ms. Shriya Maini, counsel for applicant through VC.

By this order, I shall decide the present bail application moved on behalf of accused/applicant Bhuri @ Rohit. Facts as stated in the application are as follows:-

It is submitted that applicant has been falsely implicated in the present FIR. It is submitted that the case of prosecution is that on 23.04.2020 the complainant Satpal was allegedly returning to his home on foot at about 10 to 10.30 pm in the night when five persons i.e. four accused persons and one juvenile in conflict with law accosted him. Applicant is Bhuri who is in JC since 26.04.2020. It is submitted that one of the co-accused Govinda has already been granted regular bail by Ld. ASJ on 19.09.2020 (Bail order is annexed). It is submitted that as per case of prosecution, the complainant was accosted by five accused persons and was stabbed in his stomach by knife by accused Dharmender. As per own submission of complainant, accused Jawed (JCL) also held knife in his hand and punched the face of complainant with his other hand. Complainant was taken to DDU hospital and present FIR was registered. Arrest memo reveals that present applicant was suddenly arrested by police on 26.04.2020 at 6.00 pm, three days after the alleged occurrence in the presence of his own mother Bobby and other family relatives. It is submitted that applicant has spent over 150 days in JC. No police custody remand of present applicant was ever sought. Chargesheet has already been submitted over two and half months ago. No further investigation is required to be conducted. Even as per the MLC, nature of injury is revealed as simple and not life threatening. It is submitted that applicant is innocent and has been falsely implicated in the present case. It is further submitted that even as per allegations in the FIR and statement of alleged public witness

recorded under Section 161 Cr.P.C, no particular role has been assigned or attributed to the present applicant during commission of the entire offence except for the fact that which has been alleged that present applicant was one of the co-accused who held the complainant. It is further submitted that even as per the case of the prosecution itself, there are contradictory submissions of the complainant as well as the public witness cited by the police regarding role of present applicant. It is submitted that Section 307 IPC has been mechanically invoked simply because there are allegations of one of the co-accused stabbing the complainant in his stomach whereas the MLC clearly states that the nature of injury is simple and not life threatening. It is therefore prayed that present applicant be released on bail as even Section 25 and 27 of Arms Act have not been invoked against the present applicant.

Ld. Additional PP for the State has opposed the application in view of reply submitted by the IO. Ld. APP has submitted that applicant was actively involved in the commission of present offence and Section 34 IPC has been invoked which makes the present applicant culpable for all the offence invoked in the chargesheet. Ld. APP has also submitted that if the applicant is granted bail, there is strong possibility that applicant may jump bail and try to threaten the prosecution witnesses.

I have heard arguments from both the sides. In this case, the court is inclined to agree with submissions of Ld. Counsel for the applicant. No particular role has been assigned to the applicant at the time of commission of the offence except for the fact that there are allegations that applicant held back the complainant but statement of another public witness which was read over by counsel for applicant during VC hearing shows that the said public witness has alleged that the present applicant had surrounded the complainant at the time of commission of offence. It appears that at this stage, there are two contradictory statements by two public witnesses regarding role of the present

applicant. No recovery has been effected from the present applicant. No specific role regarding commission of offence has been assigned to the present applicant except for holding back of the complainant at the time of commission of crime. One co-accused Govinda has already been granted regular bail by the court of Ld. ASJ. Chargesheet has already been filed and applicant has spent over 150 days in judicial custody. During present pandemic situation, there is no telling as to when the normal court functioning would resume. Under the circumstances, it appears that trial is likely to take a long time and it would be unjust to commit the accused/applicant to further judicial custody. Keeping in view the specific allegations against the applicant and on the ground of parity with co-accused Govinda, therefore, keeping in view the abovementioned discussions and observations, present applicant is granted bail subject to furnishing bail bond of Rs.25,000/- with one surety of like amount to the satisfaction of Duty MM / MM concerned. He is directed not to contact, threaten or influence the complainant or the witness in any manner and is directed to attend court on each and every date of hearing without any excuse and without any fail.

Copy of this order be sent to counsel for applicant, to the concerned SHO and concerned Jail Superintendent on their e-mail IDs and through proper channel.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/25.09.2020

IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI

FIR No. 114/19
PS: Mundka
U/s 420/406 IPC
State Vs. Lalit Kumar Sharma

25.09.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. Vikram Jit Saini counsel for the applicant.

By this order, I shall decide the present application moved requesting for modification of order dated 28.09.2019 passed by Ld. ASJ for extension of time in depositing Rs.1,38,800/- on anticipatory bail application no. 3436/19 on behalf of accused Lalit Sharma S/o Sh. Om Prakash Sharma R/o 519/9, Moonga Nagar, Karawal Nagar Road, Delhi. Facts as stated in the application are as follows:-

It is submitted that the applicant had moved an application requesting for anticipatory bail. Ld. ASJ vide order dated 28.09.2019 admitted the applicant to anticipatory bail subject to deposit of 50% of the amount of Rs.5,55,061/- and 50% thereof, out of which 25% was to be deposited before Ld. Trial Court within a period of 2 weeks and remaining 25% was ordered to be deposited within four months of the bail. It is submitted that certain other conditions were imposed as per order dated 28.09.2019. Applicant complied with first part of the order by depositing Rs.1,38,800/- before the Court on 21.10.2019 through Demand Draft no. 484750 for Rs.1,38,800/- drawn on Allahabad Bank in favour of the complainant. It is further submitted that applicant was required to deposit further balance amount of Rs.1,38,800/- till 27.01.2020 but due to financial constrain, the applicant could not deposit the balance amount in terms of order dated 28.09.2019. Applicant could not

deposit the amount because of Delhi riots in trans Yamuna Area where accused is residing and because of the Covid-19 situation which is persistent since last six months. Many businesses have sustained losses and further three months time is requested for depositing further 25% i.e. Rs.1,38,800 in compliance of order dated 28.09.2019. It is submitted that applicant is desirous of depositing the said amount but requests for further extension of three months. It is submitted that non deposition of the entire ordered amount was neither intentional nor deliberate but due to circumstances mentioned above.

Ld. Additional PP for the State has opposed the application in view of reply submitted by the IO. It is submitted that despite the Ld. ASJ granting anticipatory bail subject to the deposit of 50%, the applicant has flouted the said order and is taking non tenable excuses for non compliance. Ld. APP has further submitted that applicant does not intend to pay the said amount and is taking the court for a ride. It is submitted that present application should not be allowed as applicant has already flouted the order of Ld. ASJ dated 28.09.2019.

I have heard arguments from both the sides. In this case, the court is inclined to agree with submissions of counsel for applicant. Applicant has already deposited 25% of total alleged cheated amount. It is submitted on behalf of applicant that he could not deposit rest of the 25% because of Delhi riots in the area and covid-19 situation because of which many businesses have sustained losses. The factum of the riots in the trans Yamuna area and heavy business loss because of lockdown in covid pandemic are known to all. It cannot be presumed without evidence that the applicant did not have intention to deposit the balance 25% of the total amount in compliance of orders of Ld. ASJ. Therefore, keeping in view the

reasons mentioned by the applicant for non deposit of 25% of amount and the fact that applicant has already deposited the balance 25% amount in compliance of order of Ld. ASJ, taking a liberal view, one more opportunity is granted to the applicant to deposit the said amount but within the next six weeks. If the applicant deposits the balance 25% amount as ordered by Ld. ASJ, the applicant shall enjoy the protection granted by Ld. ASJ vide order dated 28.09.2019 failing which IO is at liberty to proceed in lawful manner as required by law. Rest of the terms and conditions imposed by Ld. ASJ vide order dated 28.09.2019 shall remain the same.

Copy of this order be given to counsel for applicant by approved channel, if so prayed.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/25.09.2020

State Vs. Emmanuel Job
FIR No. 695/19
PS Rajouri Garden
U/s 21 NDPS Act

25.09.2020

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.
Shri J.S Kushwaha, counsel for applicant/accused.

By this order, I shall decide the regular bail application filed on behalf of applicant Emmanuel Job. Facts as stated in the bail application are as follows :

It is submitted that applicant is a foreign national and has been falsely implicated in the present case. It is submitted that alleged recovery is of 65 grams of heroin and the same has been planted upon the applicant. It is submitted that applicant is not a previous convict and was not given proper notice U/s 50 of NDPS Act. It is, therefore, prayed that applicant may be released on bail till the disposal of the case.

Learned Addl. PP has strongly opposed the bail application in view of reply filed by the IO. It is submitted that applicant was actively apprehended carrying 65 grams of heroin. It is submitted that the compliance U/s 50 of NDPS Act was done as per procedure and there was no defect. The bail is opposed on the following grounds:

- i. That applicant may evade trial as he is foreign national;
- ii. That applicant is not having any permanent address in Delhi or India;
- iii. That applicant was involved in this crime;
- iv. That applicant may flee away to his own country.

Contd...

State Vs. Emmanuel Job
FIR No. 695/19
PS Rajouri Garden
U/s 21 NDPS Act

25.09.2020

I have heard arguments from both the sides.

In this case, the court is inclined to agree with the submissions of Learned Addl. PP. Applicant does not seem to have permanent residence in Delhi or India. Applicant is stated to be a foreign national, therefore, there is a high probability that if bail is granted, the applicant may jump bail and run away from the process of the law, thereby delaying the trial. Therefore, in view of the above discussions and observations, the present application is rejected.

The application stands disposed of accordingly.

Copy of this order be given to counsel for applicant if requested by approved means. Copy of this order be also sent to IO/SHO, Ld. Addl. PP and Jail Superintendent concerned on their e-mail IDs if provided and found to be correct, through proper channels.

(SUNIL BENIWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
25.09.2020^{VP}

State Vs. Pankaj Sharma
FIR No. 137/17
PS Khyala
U/s 302/452/397/201/411/34 IPC

25.09.2020

Present: Shri Parvesh Kumar Ranga, Ld. Addl. Public Prosecutor for State.
Shri Sumit Gaba, counsel for applicant/accused.

This is an application requesting for extension of interim bail of applicant/accused Pankaj Sharma.

In view of order of Hon'ble High Court of Delhi in *Civil Writ Petition No. 3037/2020*, interim bail of applicant is extended till **31.10.2020** on the same terms and conditions. The application stands disposed of accordingly.

Copy of this order be sent to counsel for applicant, to IO/SHO, Ld. Additional Public Prosecutor and the Jail Superintendent on their email IDs if provided and found to be correct through proper channels.

(SUNIL BENIWAL)
ASJ/Spl. Judge (NDPS)
West District/THC/Delhi
25.09.2020^{VP}

State Vs. Arjun
FIR No. 661/18
PS Nihal Vihar
U/s 302/34 IPC

25.09.2020

Matter taken up through videoconferencing.

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor for State.
Mr. Avadhesh Sharma, counsel for applicant through videoconferencing.

By this order, I shall dispose of the present application requesting for release of vehicle No. DL-8 SBQ – 7168 on behalf of applicant Rajender. Facts as stated in the bail application are as follows :

That the applicant is father of accused namely Arjun, who is on bail granted by Ld. Sessions Judge, THC. That the present case is pending trial before this court. That at the time of arrest of accused, the abovesaid vehicle has been retained by the Crime Branch during the arrest of accused namely Arjun. That the owner of the above-mentioned vehicle is Rajender Prasad and the applicant wants to take possession of the said vehicle which is under the custody of abovesaid PS. It is, therefore, prayed that the above-mentioned vehicle be released to the applicant.

Ld. Addl. PP has submitted that as per reply of MHC(M) forwarded by the concerned SHO, the vehicle (motorcycle) No. DL-8 SBQ – 7168 is not entered and deposited in the Register No. 19 and the *malkhana*.

Keeping in view the report of MHC(M), duly forwarded by the SHO, the present application is disposed of as dismissed as no such vehicle is in the custody of police that may be released to the applicant.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District/THC/Delhi
25.09.2020

IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI

FIR No. 390/18
PS: Hari Nagar
U/s 302/201/120-B/34 IPC &
25/54/59 Arms Act
State Vs. Pradeep Sharma

25.09.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. R.K Giri counsel for the applicant.

By this order, I shall decide the present application for grant of interim bail for a period of 45 days moved on behalf of accused/applicant Pradeep Sharma. Facts as stated in the application are as follows:-

It is submitted that the applicant is innocent and has been falsely implicated. It is also submitted that there is no legal evidence in this case against the applicant. It is submitted that applicant is in JC since 06.09.2018. That the present application has been filed under the guidelines of Hon'ble High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 as the applicant fixed the said criteria. Accordingly, reply was called from the IO and certificate of conduct was sought from the Jail Superintendent. There is no other involvement of the present applicant except this case and as per the report of Jail Superintendent, the conduct of applicant is found to be satisfactory and no punishment ticket was issued against him. Even otherwise, Ld. Additional PP for the State has submitted that most of the evidence against the present applicant appears to be only disclosure statements of the co-accused persons and at this stage keeping in view the suggestions and recommendations of Hon'ble High Powered Committee of Hon'ble High Court, applicant may be considered for grant of bail as prayed for.

After hearing arguments, this court is convinced that the applicant may be granted bail under the recommendations and suggestions of Hon'ble High Powered Committee as the applicant fits the criteria. Therefore, applicant is granted interim bail for a period of 45 days from the date of release, subject to the following terms and conditions:-

1. that the applicant shall furnish bail bond in the sum of Rs.25,000/- with one surety to the satisfaction of concerned Ilaka Magistrate/Duty MM/CMM.
2. that the applicant shall not threaten, intimidate or contact any of the prosecution witness.
3. That the applicant shall surrender himself before the concerned jail authorities in the pre-noon session after expiry of said period of 45 days from the date of his release.

Copy of this order be sent to counsel for applicant, to the concerned SHO and concerned Jail Superintendent on their e-mail IDs and through proper channel.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/25.09.2020

IN THE COURT OF SH. SUNIL BENIWAL
ASJ/SPECIAL JUDGE (NDPS), WEST
TIS HAZARI COURTS, DELHI

FIR No. 407/18
PS: Nangloi
U/s 20 (b) (ii) B NDPS Act
State Vs. Monu

25.09.2020

Present: Mr. Parvesh Ranga, Ld. Addl. PP for the State.
Mr. Abhijeet Bhagat, counsel for the applicant.

By this order, I shall decide the present application for interim cum regular bail moved on behalf of accused/applicant Monu. Facts as stated in the application are as follows:-

That the accused was arrested by the police of PS Nangloi and is in JC since 24.10.2018. That the police of PS Nangloi registered a false and fictitious case and has implicated the applicant with connivance of the complainant. That the accused is innocent and has nothing to do with the commission of offence. That nothing incriminating has been recovered from the possession of accused or at his instance. Accused undertakes to join the investigation and abide by any condition imposed by the court, if released on bail. It is therefore, prayed that the accused be released on interim cum regular bail.

Ld. Additional PP for the State has opposed the present application in view of reply and previous involvement report of applicant filed by the IO. It is submitted that applicant was caught with an intermediate quantity of contraband. It is submitted that applicant is involved in six other criminal cases and if the applicant is granted bail, there is strong possibility that applicant/accused may jump bail and indulge in the same crime again.

I have heard arguments from both the sides.

In this case, I am inclined to agree with the submissions of Ld. APP. As per previous involvement report, accused is found involved in six criminal cases and this is the 7th case. There is every possibility that applicant may jump bail, try and threaten or even harm the prosecution witnesses and may indulge in more offences, if granted bail. In view of the abovementioned discussions, the present application is rejected.

Copy of this order be sent to counsel for applicant, to the concerned SHO and concerned Jail Superintendent on their e-mail IDs and through proper channel.

(SUNIL BENIWAL)
ASJ/Special Judge (NDPS)
West District, THC
Delhi/25.09.2020